

DIVISION BENCH  
COURT - I

S-8

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/511(KB)2018  
IA(I.B.C)/1347(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> JULY 2024**

|                  |  |
|------------------|--|
| IN THE MATTER OF | SAURIA CONSTRUCTION<br>VS<br>KOHINOOR PULP & PAPER PVT LTD |
| UNDER SECTION    | IBC UNDER SEC 9  |

**Appearance via video conference/physically**

**For Liquidator**

**Mr. Shaunak Mitra, Adv.  
Mr. Avik Chaudhuri, Adv.  
Mr. Amandeep Singh, Adv.  
Ms. Shruti Majumdar, Adv.**

**ORDER**

1. Ld. Counsel for the Liquidator present.

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2. This IA has been filed for taking on record progress report, which is at page 33 onwards. This IA is accompanied by an affidavit at page 42-45. Progress report is taken on record. Therefore, this IA is **disposed of** accordingly.
3. Ld. Counsel appearing for the Liquidator states that CD has been sold as a going concern. However, there is unsold machinery located at CFSA Balmer Lawrie, Kolkata, despite multiple auctions attempts by the liquidator, all of which have been unsuccessful thus far. Secondly, there are occupation charges being claimed by Assam Industrial Development Corporation (AIDC) for land allocated to the Corporate Debtor, which is being negotiated by the Liquidator

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**